

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1231/95.

Dt. of Decision : 18-10-95.

J. Koteswara Rao

.. Applicant.

Vs

1. The Chief General Manager, Telecom.,
A.P.Circles, Door Sanchar Bhawan,
Nampally Station Road,
Hyderabad.
2. The General Manager (Telecom),
Guntur, Guntur District.
3. The Telecom, District Engineer,
Prakasam District, Ongole.
4. The Sub-Divisional Officer, Telecom.,
Ongole, Prakasam District. .. Respondents.

Counsel for the Applicant : Mr. P.Sridhar Reddy

Counsel for the Respondents : Mr. N.R.Devaraj, S.C.C.G.S.C.

CORAM:

The Hon'ble Shri Justice V. Neeladri Rao : Vice Chairman

The Hon'ble Shri A.B. Gorthi : Member (Admn.)

JUDGMENT

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.))

Heard Shri P.Sridhar Reddy, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant states that he was initially engaged as Casual Mazdoor in Telecom. Department in December 1983 but his services were terminated in August 1984. He was again engaged for a short spell in October 1991. Thereafter he worked continuously from January 1992 till 31.1.1994 when his services were terminated. The prayer in this OA is for a direction to the respondents to reengage him as Casual Mazdoor and to consider his case for grant of temporary status and for subsequent regularisation.

3. The learned standing counsel for the respondents states that the department will verify the facts stated in the OA and if found to be correct, the case of the applicant for reengagement would be considered as per the extant instructions.

4. Keeping in view the aforesated facts, this OA is disposed of at the admission stage itself after hearing the learned counsel for both the parties, with the following directions:-

a) The name of the applicant shall be entered in the Live Casual Labour Register.

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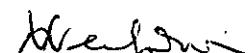
b) The applicant will be reengaged as and when there is work in preference to juniors/freshers.

c) The applicant's case for grant of temporary status and subsequent regularisation against Group-D post will be considered in accordance with the extant scheme/instructions.

5. No order as to costs. //


(A.B. GORTHI)

MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

Dated: 18th October, 1995.
Open court dictation.

vsn


Deputy Registrar (J) CC

To

1. The Chief General Manager, Telecom, A.P. Circle, Door Sanchar Bhavan, Nampally Station Road, Hyderabad.
2. The General Manager (Telecom) Guntur, Guntur Dist.
3. The Telecom District Engineer, Prakasam Dist. Ongole.
4. The Sub-Divisional Officer, Telecom, Ongole, Prakasam Dist.
5. One copy to Mr. P. Sridhar Reddy, Advocate, CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRIRAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 18-10-1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1231/95

T.A.No. (W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

p.v.m.

